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കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

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### PART III

## Judicial Department

#### THE HIGH COURT OF KERALA

#### NOTIFICATION

No. A6-73405/2017. *1st March 2018.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007 namely:—

#### Amendment (C.S. No. 53)

“In Annexure I, under Sub Division 2 of Division II, the existing entry in Coloum 4 against Category 2 shall be subsituated as follows :

Promotion from Confidential Assistant Grade II or appointment by transfer or direct recruitment or deputation or recruitment by transfer”.

The above amendment will have prospective effect only.

By Order,  
N. ANIL KUMAR,  
Registrar General.  
Kochi-682 031.

#### Explanatory Note

(This does not form part of the amendment, but is intendend to indicate its general purport.)

‘Appointment by transfer’ is one of the methods of appointment for most of the categories in Division II. This notification is issued to include ‘appointment by transfer’ as one among the methods of appointment for the category of Personal Assistant (Grade II) to Judge, High Court.

**Office of the Chief Judicial Magistrate, Kozhikode**

## NOTIFICATION

No. C1/1650/2018.

26th February 2018.

*Read:—*(1) Order No. B1(A)-64260/2017 dated 2-2-2018 of the Hon'ble High Court of Kerala.

(2) Notification No. B1(A)-64260/2017 dated 19-2-2018 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred under Section 14 (1) of the Criminal Procedure Code 1973 (Act 2 of 1974), the Chief Judicial Magistrate, Kozhikode, hereby defines the local limits of the area within which the Magistrate, whose name is specified Column I of the schedule given below may exercise all or any of the powers vested on him as Chief Judicial Magistrate by the Code and by the High Court, in the local area specified under Column No. III of the said schedule with effect from the date of joining duty.

## SCHEDULE

| <i>Sl. No.</i> | <i>Name of Magistrate and Court</i>                               | <i>District</i> | <i>Local limits of Police Station area wise Jurisdiction</i>   |
|----------------|---|-----------------|--|
| I              | II  | III             |  |
| 1              | Sri T. Madhusoodanan,<br>Chief Judicial Magistrate,<br>Kozhikode. | Kozhikode       | First Class Jurisdiction over the Police Station limits of Kozhikode Town and RPF except cases U/s. 138 of NI Act, and First and Second Class Jurisdiction over Coastal Police Station, Kozhikode. |

Kozhikode.

(Sd.)  
Chief Judicial Magistrate.**Chief Judicial Magistrate Court, Kalpetta, Wayanad**

## NOTIFICATION

No. C-436/2018.

12th February 2018.

*Read:—*Order No. B1(A)-63/2018 (1) dated 11-1-2018 of the Hon'ble High Court of Kerala.

In exercise of the powers conferred upon the undersigned under Section 14 (1) of the Code of Criminal Procedure 1973 (Act 2 of 1974) the Chief Judicial Magistrate, Kalpetta, hereby defines the local limits of the area shown under Column II of the schedule given below within which the Judicial Magistrate of First Class specified under Column I of the said schedule may exercise all or any of the powers as Judicial I Class Magistrates within which they have been invested by the High Court and the code with effect from 12-2-2018 i.e the date on which he/she took charge as Judicial Magistrates of First Class in the respective Courts where they have been appointed vide the order read as above.

| <i>Sl. No.</i> | <i>Name of Magistrate Posted with the Name of the Court</i>               | <i>Local limits of Jurisdiction specifying Police Station Wise list</i>   |
|----------------|---|---|
| I              | II  |   |
| 1              | Sri Jankish Narayanan,<br>Judicial I Class Magistrate II,<br>Mananthavady | First & Second Class Jurisdiction over the Police Station limits of Mananthavady, Thirunelly, Padinjarathara and Kambalakkad. |
| 2              | Smt. G. S. Chandana,<br>Judicial I Class Magistrate I,<br>Sulthan Bathery | First & Second Class Jurisdiction over the Police Station limits of Sulthan Bathery, Ambalavayal and Meenangadi.              |
| 3              | Sri Aravind, P.,<br>Judicial I Class Magistrate II,<br>Sulthan Bathery    | First & Second Class Jurisdiction over the Police Station limits of Pulpally and Kenichira.                                   |

Biju, M. C.  
Chief Judicial Magistrate (I/c).  
Kalpetta.